

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 1/2014 in Petition(s) for Special Leave to Appeal (Civil)
No(s).5006/2014

(From the judgement and order dated 21/01/2014 in WP No.2873/2014
of The HIGH COURT OF KARNATAKA AT BANGALORE)

VIJAYKUMAR NEELAPPA TORGAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for directions and office report)

Date: 28/04/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. S.N. Bhat,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on interlocutory application
no.1/2014(for directions), returnable on 05.05.2014.

Liberty is granted to the learned counsel for the
applicant to serve the respondents through their Standing
Counsel.

Service be effected preferably today itself.

(Parveen Kr.Chawla)
Court Master(Phoolan Wati Arora)
Assistant Registrar

Copy of the order be given Out-today.